



CNR: KAHC010536722026

NC: 2026:KHC:41098
CRL.P No. 11766 of 2026

IN THE HIGH COURT OF KARNATAKA AT BENGALURU

DATED THIS THE 5TH DAY OF AUGUST, 2026

BEFORE

THE HON'BLE MR. JUSTICE S VISHWAJITH SHETTY

CRIMINAL PETITION NO. 11766 OF 2026

BETWEEN:

SAGAR NANDI,
S/O JYOTHISH NANDI,
AGED ABOUT 40 YEARS,
R/AT 404, SAI DEEP
HIGHRU APARTMENT,
KAGGADASAPURA,
VIJNANA NAGAR,
BENGALURU-560 047.

...PETITIONER

(BY SRI. MOHAMMAD FAIZAN, ADVOCATE)

AND:

1. STATE OF KARNATAKA,
BY VIVEKNAGAR PS,
REPRESENTED BY STATE
PUBLIC PROSECUTOR,
HIGH COURT OF KARNATAKA,
BANGALORE - 560 001.
2. ANIL KUMAR G.S,
VIVEKNAGAR POLICE STATION
VIVEKNAGAR, BANGALORE - 560 047.

...RESPONDENTS

(BY SMT. RASHMI JADHAV, ADDL.SPP)

THIS CRL.P IS FILED U/S.439(1)(b) (FILED U/S.483(1)(b)
BNSS) CR.P.C PRAYING TO RELAX THE ABOVE SAID



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CONDITION A IMPOSED BY THIS COURT IN CRL.P.NO.14052/2024 VIDE ANNEXURE A TO FURNISH TWO SURETIES LIKE SUM AND THE SAME BE MODIFIED AND HE MAY BE RELEASED ON PERSONAL BOND.

THIS PETITION, COMING ON FOR ORDERS, THIS DAY, ORDER WAS MADE THEREIN AS UNDER:

CORAM: HON'BLE MR. JUSTICE S VISHWAJITH SHETTY

ORAL ORDER

This Criminal Petition under Section 483(1)(b) of Bharatiya Nagarik Suraksha Sanhitha, 2023 is filed with a prayer to relax condition Number (a) imposed by this Court in Criminal Petition No.14052/2024 disposed of on 06.03.2025, wherein the petitioner was granted regular bail in Special Case No.760/2024 pending before the Court of Additional City Civil and Sessions Judge, FTSC-IV, Bengaluru arising out of Crime No.24/2024 registered by Viveknagar Police Station, Bengaluru City or offences punishable under Sections 376, 109, 370 and 370(A) of Indian Penal Code and Sections 5(L), 6 and 17 of Protection of Children from Sexual Offences Act, 2012 and Sections 3, 4, 5, 7(1), 7(1)(A) of the Immoral Traffic Prevention Act, 1956.



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2. Heard the learned counsel appearing for the petitioner and learned Additional Special Public Prosecutor appearing for the respondent - State.

3. The petitioner herein who is arrayed as accused No.2 in Special Case No.760/2024 Additional City Civil and Sessions Judge, FTSC-IV, Bengaluru had approached this Court in Criminal Petition No.14052/2024 seeking regular bail. The said petition was allowed by this Court on 06.03.2025 subject to certain conditions. Condition No.(a) imposed by this Court is as follows:

"(a) The petitioner shall execute personal bond for a sum of Rs.1,00,000/- (Rupees One lakh only) with two sureties for the likesum to the satisfaction of the jurisdictional Court."

4. Seeking relaxation or modification of the said condition, petitioner is before this Court.

5. Learned counsel for the petitioner submits that though this Court had granted regular bail to the petitioner on 06.03.2025, till date he has not been released from jail since he is not in a position to comply condition No.(a). He submits



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that petitioner is not in a position to furnish two sureties for the sum of Rs.1,00,000/- and therefore condition No.(a) may be relaxed to that extent and petitioner may be directed to furnish cash surety.

6. Learned Additional Special Public Prosecutor does not seriously oppose the prayer made by the learned counsel for petitioner.

7. Considering the nature of allegations found against the petitioner in the present case and also the fact that though this Court has granted him bail vide order dated 06.03.2025, passed in Criminal Petition No.14052/2024, till date he has not been released from jail, his prayer needs to be considered. Accordingly, the following:

ORDER

- (i) The Criminal Petition is ***partly allowed***.
- (ii) The Condition No.(a) of the operative portion imposed in Criminal Petition No.14052/2024 is modified and the same shall read as follows:
 - (a) The petitioner shall execute personal bond for a sum of Rs.1,00,000/- and also



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furnish cash surety for a sum of
Rs.15,000/- before the jurisdictional
Session Court.

Sd/-
(S VISHWAJITH SHETTY)
JUDGE

GVP-List No.: 1 SI No.: 27